

Satra Properties (India) Limited
List of Creditors as on 03.08.2020 prepared as on 16.09.2021

VII Operational Creditors - Other than Workmen and Employees and Government Dues)

Sl.No.	Name of the Creditor	Identification No.	Details of Claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Gurantee	Whether related party?					
1	B.K Gala & Associates			9,22,000	9,22,000							-		1
2	Chandrika Steels			18,09,089	5,77,967								12,31,122	2
3	Dipen Trading Company			2,03,93,104								2,03,93,104		3
4	Dipen Trading Company Pvt. Ltd.			7,48,41,092	7,48,41,092							-		4
5	G K Associates			54,844	21,094							33,750		5
6	KGN Associates			1,16,00,492	67,16,342							48,84,150		5
7	G.Chimanlal & Co			1,16,33,081								1,16,33,081		6
8	Mangilal Verma			50,000	24,294							-	25,706	7
9	Mohd. Akram			5,14,162	4,38,048							76,114		8
10	Sai PropNFin (Prop: Radhika Maroo)			17,90,670	16,88,831							-	1,01,839	9
11	Sara Enterprise (Prop: Saud Masoor Khan)			7,48,809	4,36,141							3,12,668		10
12	Universal Associates			17,97,518	8,47,886							9,49,632		11
13	P M Enterprise			97,54,876								97,54,876		12
14	Girish Patel			40,000	40,000							-		13
15	Machinery Hiring Co			2,85,966	2,85,966							-		13
16	Parshwa enterprises			36,08,590	36,08,590							-		14
17	Texo Traders			10,37,083	10,31,227							5,856		15
18	Marvel RMC			6,16,53,474	1,25,65,886							4,90,87,588		16
19	Buildcon Enterprise			22,10,675									22,10,675	17
20	Hukam Singh			2,26,208	20,730							-	2,05,478	17
21	Deist Buildwell Products India Pvt. Ltd			15,86,270	15,86,270							-		18
22	Noble Sand supply			56,94,596	56,94,596							-		19
23	Om Ispat			41,81,595	41,81,595							-		20
24	Umataya Transport			80,194	80,194							-		21
25	H P Enterprises			69,11,857	20,04,981							49,06,876		22
26	Parvez Shaikh -N S Enterprise			30,02,877	8,85,144							21,17,733		23
27	Ajmera Constructions			1,26,83,222	25,36,295							1,01,46,927		24
28	UltraCon Structural systems Pvt. Ltd.			22,59,830	22,58,805							1,025		25
29	R.M.K Trading Co			26,65,517	14,90,500							11,75,017		23
30	Rajendra marbles and granite			5,48,759	2,01,236							3,47,523		27
31	R V Electricals			3,29,616	3,29,616							-		28

Notes on Claims

	Particulars
1	Not Signed on Pg 2. Reminder sent again. However, admitted as claim is otherwise in order
2	The claim was previously barred due to limitation, However, now based on supreme Court Judgement the same is admitted as per books and balance
3	No confirmation. No entry for interest in books. All dues are paid only interest is claimed for delayed payments.
4	Interest calculation called recd. Balance confirmtion recd. Interest not provided in the bal confirmation. Interest is provided on varying rates in the invoices. Claim admitted as per the O/S in the books of the CD. The claim is now fully admitted
4A	documents are not sufficient, form B page 2 not signed. Sent email to send signed Form B and other documents. Final reminder mail sent on 14/08/2021. Amount Balance as per Books is admitted
5	Op bal prior 2015. In Dec 2018 amount paid then reversed.Further details called for. Admitted claim may be revised after the clarification.
6	The Claimant had filed a petition under IBC before the NCLT Bench and as per order dated 17.02.2020 the matter is settled in out of court arrangement for Rs. 8331936/- Hence the claim is now not admitted
7	Details not received, though he has sent a mail stating that he has sent everything. To verify (sent email on 24/12/2020, asking to provide documents). Final reminder sent on 14/08/21. Amount admitted as per books
8	Claimant has not recorded receipt of Rs 73000/- and Rs 13745 /- of TDS deducted by CD out of which only Rs 3114 is deposited in the dept. hence an amount of Rs 76114 has not been admitted.
9	Partly admitted. Clarification awaited for difference between books and claim. Amount to that extent kept under verification. Reminder email sent on 17/08/2021
10	No transaction since May 2015 and no confirmation. Amount admitted as per books balance
11	Form is Unsigned and mail sent on 10/08/21 and 17/08/2021 for pending documents. Admitted claim may be revised after the clarification.
12	No confirmation. No entry for interest in books. All dues are paid as per books. Claim admitted as per the O/S in the books of the CD
13	Details called for not submiited. Claim reflected in books of CD. KYC to be submitted
14	The claim is admitted based on the balance in the Books including interest . The promoter has agreed for the interest agreement with the claimant upto June 2017. The Caimant has filed a petition against RP for non admission of claim.
15	Documents awaited. Amount admitted based on O/s as per Books
15	Interest not admitted since nothing mentioned about it in PO
17	Reminder sent to him on 18/8/21 for submission of further details. While the balacne as per boosk is admitted and Rest is under Verification
18	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim
19	Running accounts till 5.4.2018 and interest working at 12% as mentioned in invoice
20	Running accounts till 15.5.2018 and interest working at 12% as mentioned in invoice.
21	No confirmation of debt. Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim

22	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim to the extent provision made in the books.
23	No Confirmation and no response. Amount to the extent o/s in the books is admitted
24	No provision for interest in invoice or contract. Hence interest not considered
25	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim to the extent provision made in the books.
26	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we have now admitted the claim to the extent provision made in the books. Since no Interest provision in the books, the same is not admitted
27	No contract and no Interest payment terms agreed. To that extent claim not admitted
27A	The interest claim has been disallowed as there is no provision in the books of the CD. Claim admitted as per the balance in the books of CD
28	Ledger and pan card awaited
29	Ledger and pan card awaited
30	Due to Limitation the claim was not admitted. However, with the supreme court judgement, we havenow admitted the claim
31	Details called for not yet submitted. Reminder sent on 12/08/21 and 18/08/21 and amount as per books only admitted balance under verification.
32	Ledger statement awaited.Admitted based on CD confirmation and book balance
33	Details awaited. However, since there is a higher balacne payable in books we have admitted the amount claimed by the claimant
34	Only in the invoice dated 27.09.2020, there is an interest clause. In the rest there is no interest clause. So interest disallowed to that extent.
35	Details called for. Reminder sent on 18/08/21
36	No Ledger statement submitted . Hence, amount admitted as per books
37	Debt is time barred. Hence, not admitted
38	KYC submitted. Book balance admitted
39	Revision in claim amount called for along with other details. Reminder sent on 18/8/21 and 07/09/2021
40	Bills submitted are of fy 2015. No confirmation. Claim admitted based on supremem Court judgement and as per o/s in books
41	Balance confirmation and Copies of invoice to be submitted. Difference with book balance to be reconciled reminder sent on 18/8/21
42	Change in interest Calculation Called for on 14.09.2021
43	The Claimant has submitted bills after the ICD and hence the same are not admitted.
44	This party's case is under litigation and there the RP could not admit the claim
45	amount is fully admitted and since there is calculation error of Rs 18, the same is not admitted